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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

New Delhi this the 1st day of March, 1995.

Hon'ble Shri N.V. Krishnan, Vice Chairman(A).

Hon'ble Dr. A. Vedavalli, Member(J).

1. M.A. 81/95,  
O.A. 2394/92.

Mahabir Singh,  
S/o Shri Har Lal,  
H.No. 141, Vill- Dhansa,  
Najafgarh,  
New Delhi.

..Applicant.

By Advocate Shri V.P. Sharma.

Versus

1. Union of India through  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi.

2. The Secretary,  
Railway Board, Rail Bhawan,  
New Delhi.

3. The Divisional Railway Manager,  
Northern Railway, Firozepur Dn.,  
Firozepur (Punjab).

4. The Permanent Way Inspector,  
Northern Railway,  
Firozepur Cantt (Punjab).

..Respondents.

By Advocate Dr. B.N. Mani.

2. M.A. 3947/94,  
O.A. 2395/92.

Ram Avtar,  
S/o Shri Ram Parshad,  
Hira Park, Najafgarh,  
New Delhi.

..Applicant.

By Advocate Shri V.P. Sharma.

Versus

1. Union of India through  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Bikaner.

3. The Secretary,  
Railway Board, Rail Bhawan,  
New Delhi.

..Respondents.

By Advocate Shri Romesh Gautam.

103. MIA. 56/95, Date Cited Between  
O.A. 2476/92 Western Railway  
before the (C.S.)

1. Kazodmal, S/o Shri Balia.
2. Panna lal, S/o Shri Mangal Ram.
3. Narain Meena, S/o Shri Ganga Ram Meena.
4. Parkash, S/o Shri Sanwal.
5. Gyarsa, S/o Shri Bhusa.
6. Rati Ram, S/o Shri Jhutha Ram.
7. Hardwari, S/o Shri Surjan.
8. Dilbag Singh, S/o Shri Mojit Ram.
9. Ram Narain, S/o Shri Birdhu.
10. Sohan Lal, S/o Hadu Ram.
11. Ganesh, S/o Shri Ghisa Lal.

...Applicants.

(All R/o F-Block, Raj Nagar-II, Anupali  
Palam Colony, New Delhi).

By Advocate Shri V.P. Sharma.

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Bombay.
2. The Divisional Railway Manager, Western Railway, Jaipur.
3. The Assistant Engineer, Western Railway, Alwar.
4. The Assistant Engineer, Western Railway, Bandikui.

5. The Chief Permanent Way Inspector,  
Western Railway, ~~Deccan~~,  
Fulera (Raj).

6. The Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi.

... Respondents.

By Advocate Shri Romesh Gautam.

4. M.A. 80/95,  
O.A. 2771/92.

Hari Singh,  
S/o Shri Karwa Ram,  
C/o Suresh Chand Agarwal,  
Sri Niwas Puri, New Okhla,  
New Delhi.

... Applicant.

By Advocate Shri V.P. Sharma.

Versus

1. Union of India through  
The General Manager,  
Central Railway,  
Bombay.

2. The Divisional Railway Manager,  
Central Railway,  
Jhansi.

3. The Asstt. Engineer,  
Central Railway,  
Mathura (UP).

... Respondents.

By Advocate Shri Romesh Gautam.

5. M.A. 83/95,  
O.A. 36/94.

Ramesh Chand,  
S/o Shri Shimbhu Ram,  
RZF-117/2, St.No.40,  
Sadh Nagar-II, Palam Colony,  
New Delhi.

... Applicant.

By Advocate Shri V.P. Sharma.

Versus

1. The Union of India through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Bikaner Division,  
Bikaner (Raj).

3. The Assistant Engineer, (Meter Gauge),  
Northern Railway Station,  
Delhi Jn.

... Respondents.

By Advocate Shri K.K. Patel.

POSESSED BY  
S. C. I. E. T. A. O.

6. M.A. 3142/94,  
O.A. 1856/94.  
Attar Singh,  
S/o Shri Ghanshyam.

7. M.A. 3143/94,  
O.A. 1857/94.  
Bir Singh,  
S/o Shri Ram Singh.

8. M.A. 3144/94,  
O.A. 1858/94.  
Amar Singh,  
S/o Shri Jayram.

9. M.A. 3145/94,  
O.A. 1859/94.  
Dal Chand,  
S/o Shri Pat Ram Singh.

10. M.A. 3146/94,  
O.A. 1860/94.  
Ramroop,  
S/o Shri Chajju Singh.

11. M.A. 3147/94,  
O.A. 1861/94.  
Chetram,  
S/o Shri Shiv Charan.

12. M.A. 3260/94,  
O.A. 1912/94.  
Kirpal,  
S/o Shri Nathu.

13. M.A. 3261/94,  
O.A. 1913/94.  
Bharat Singh,  
S/o Shri Ram Swaroop.

14. M.A. 3262/94,  
O.A. 1914/94.  
Prakash Singh,  
S/o Shri Tulsi.

15. M.A. 3263/94,  
O.A. 1915/94.

Daya Nand Sharma,  
S/o Shri Sunder Lal.

16. M.A. 3264/94,  
O.A. 1916/94.

Girish Pal,  
S/o Shri Tulsi.

... Applicants.

(All residing at C/o Shri Brahm Pal,  
Guru Gobind Gali, Room No. 5, Delhi).

By Advocates Shri S.P. Singha with Shri S.N. Gupta.

Versus

1. Union of India  
through the Secretary,  
Ministry of Railways, Railway Board,  
Rail Bhawan, New Delhi-110 001.

2. The General Manager,  
Northern Railway,  
Baroda House, New Delhi-110 001.

3. The Divisional Railway Manager,  
Northern Railway, Moradabad Division,  
Moradabad (UP).

4. The Permanent Way Inspector,  
Northern Railway,  
Bijnore (UP). ... Respondents.

By Advocate Shri K.K. Patel.

ORDER (ORAL)

Hon'ble Shri N.V. Krishnan, Vice Chairman(A).

All the above cases are being disposed of by a common order with the consent of the learned counsel for the parties. The applicants, who were casual labourers in the Railways, were engaged for sometime but ultimately they were disengaged. The applicants stated that in accordance with the standing instructions of the Railway, they are entitled to have their names included in the live list of casual labourers. Hence, they have prayed for their regularisation in accordance with their seniority and for reengagement in service till so regularised.

similar application by a number of casual  
labourers, Net Ram & Ors. v. S.T. The General Manager  
has agreed to dispose of O.A. 2441/91 has been disposed of on 26.3.94.

The learned counsel for the parties agreed that all  
the above mentioned cases can also be disposed of  
in the light of the above order.

3. Therefore, M.As filed in the O.As listed at serial  
Nos. 1 to 5 for disposal of the O.As on the basis  
of Net Ram's judgement stands disposed of and M.As  
filed at serial No. 6 to 16 for condonation of delay  
are allowed and the delay is condoned.

4. In the circumstance, we dispose of all the O.As  
granting permission to the applicants to submit within  
one month from the date of receipt of the order a  
detailed representation to the concerned authorities  
giving full particulars of their service along with  
proof to substantiate the claim that they have a right  
to have their names included in the Live Casual Labour  
Register as mentioned in the memo dated 28.8.1987  
of the General Manager, Northern Railway, referred  
to in para 16 of the order in Net Ram's case (Supra).  
In case such representations are received, the  
respondents are directed to dispose of them in accordance  
with law keeping in view the provisions of the circular  
issued by the Railway, as indicated above, within  
a period of four months from the date of receipt of  
such representations under intimation to the applicants.  
We, however, make it clear that in case the applicants'  
names are included in that register and if the services  
of casual labour are still needed, the respondents  
shall engage the applicants in accordance with their  
seniority in that register in preference to outsiders  
and juniors.

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